

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH, CHENNAI**

**CP/691/(IB)/CB/2017**

*Under Section 9 Rule 6 of the IBC, 2016*

**In the matter of M/s.Avadh Rail Infra Limited**

Mr.Kamal Chand

Vs.

M/s.Avadh Rail Infra Limited

**Order delivered on: 07.03.2018**

**Coram**

**K. ANANTHA PADMANABHASWAMY, MEMBER (J)  
S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)**

*For the OC: Shri S.Sivaramakrishnan, IRP  
Shri J.Balakumar, PCS for IRP*

*For the CD: Shri. K.Gaurav Kumar, PCS*

**ORDER**

**Per: K. ANANTHA PADMANABHA SWAMY, MEMBER (J)**

The IRP in the instance case has submitted a report stating that there have been no claims from the financial/operational Creditors or employees or others with respect to the public announcement made by the IRP. The IRP has also stated that based on a sample survey and on scrutiny of records it has been seen that the financial creditors and operational creditors have not evinced any interest in participating in the CIRP. The IRP

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has also stated that there are no financial or operational credit accounts towards which any default has been committed by the Corporate Debtor. The only claim that has been made pursuant to the public announcement is that of the petitioner Shri.Kamal Chand (an ex-employee of the corporate debtor). His claim has been fully settled by the corporate debtor as stated in the report of the IRP submitted on 01.03.2018. In view of this the order declaring the moratorium for commencement of the resolution process is hereby recalled.



(S.VIJAYARAGHAVAN)  
MEMBER (TECHNICAL)



(K.ANANTHA PADMANABHA SWAMY)  
MEMBER (JUDICIAL)

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